

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 816**

TO BE ANSWERED ON THE 07TH FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)

CYBER CRIMES

†816. SHRI BASANTA KUMAR PANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any organised department to deal with the cyber crimes and if so, the details and the nature of online transaction thereof;

(b) the steps taken by the Government to prevent OTP based and other cyber frauds;

c) the number of cyber frauds registered on the central helpline of the Government from other States including Odisha and the extent to which successful efforts were made to prevent them and action taken in this regard along with the number of cases disposed of;

(d) whether the Government has provided additional funds to the States for better equipment of their cyber police stations; and

(e) if so, the details thereof, State/UT-wise including Odisha?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) & (b): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crimes through their Law Enforcement Agencies

(LEAs). The LEAs take legal action as per the provisions of law against persons involved in cyber crime. The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for their capacity building.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

(i) Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre (I4C)' to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.

(ii) The National Cyber Crime Reporting Portal (www.cybercrime.gov.in) has been launched on 30th August 2019, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies (LEAs) concerned as per the provisions of the law.

(iii) The Citizen Financial Cyber Fraud Reporting and Management System, under I4C, has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. A toll-free

Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

(iv) The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under the Indian Cyber Crime Coordination Centre (I4C), for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. along with certification. More than 28,700 Police Officers from States/UTs are registered and more than 7,800 Certificates issued through the portal.

(v) Seven Joint Cyber Coordination Teams have been constituted under I4C by on boarding States/UTs to address the challenges of cyber crime hotspots/areas having multi jurisdictional issues to enhance the coordination framework among the LEAs of the States/UTs.

(vi) To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. Twitter handle (@CyberDost), Facebook (CyberDostI4C), Instagram (CyberDostI4C), Telegram (cyberdosti4C), Radio campaign, etc., engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness

weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, etc. The States/UTs have also been requested to carry out publicity to create mass awareness.

(c): Since inception of Citizen Financial Cyber Fraud Reporting and Management System, more than 7 lakh complaints have been registered including in Odisha till January 31, 2023. So far, financial amount of more than Rs. 235 Crore have been saved in more than 1.90 lakh complaints. More than 52,000 complaints have been disposed of.

(d) & (e): Ministry of Home Affairs has provided central assistance under 'Assistance to States for Modernization of Police' Scheme to the State Governments for the acquisition of latest weaponry, training gadgets, advanced communication/forensic equipment, Cyber Policing equipment etc. The State Governments formulate State Action Plans (SAPs) as per their strategic priorities and requirements including combating cyber crimes. State/UT- wise details of the amounts of Central financial assistance disbursed under this scheme during the last 4 financial years is placed at Annexure-I.

Details of the funds allocated and released to the States during the last 4 years under the scheme of 'Assistance to States for Modernization of Police'

(Rs. in Crore)

S. No.	State	2018-19		2019-20		2020-2021		2021-2022	
		Allocation	Released	Allocation	Released	Allocation	Released	Allocation	Released
1	Andhra Pradesh	26.48	50.81	24.46	75.36	24.46	5.83	24.46	0
2	Arunachal Pradesh	4.25	1.034	3.92	0	3.92	0	3.92	0
3	Assam	28.57	5.67	26.4	0	26.4	0	26.4	9.36
4	Bihar	29.9	13.18	27.62	9.42	27.62	19.12	27.62	0
5	Chhattisgarh	10.52	8.56	9.72	8.35	9.72	7.16	9.72	5.44
6	Goa	1.11	0.21	1.03	0	1.03	0.22	1.03	0.26
7	Gujarat	27.69	52.62	25.58	41.19	25.58	0	25.58	0
8	Haryana	12.43	12.95	11.48	18.48	11.48	0	11.48	10.35
9	Himachal Pradesh	3.79	3.35	3.5	27.49	3.5	0.83	3.5	0
10	Jammu & Kashmir	43.19	32.69	39.9	40.2	--	--	--	---
11	Jharkhand	9.97	9.91	9.21	7.08	9.21	0	9.21	0
12	Karnataka	41.53	11.39	38.37	14.61	38.37	9.14	38.37	32.54
13	Kerala	17.44	17.78	16.11	54.01	16.11	0	16.11	4.48
14	Madhya Pradesh	29.34	37.97	27.11	14.45	27.11	0	27.11	6.78
15	Maharashtra	51	9.58	47.11	65.98	47.11	0	47.11	0
16	Manipur	10.34	5.99	9.55	10.75	9.55	0	9.55	0
17	Meghalaya	4.07	3.66	3.75	6.63	3.75	0	3.75	0
18	Mizoram	5.16	8.38	4.77	34.63	4.77	1.14	4.77	0
19	Nagaland	11.63	18.88	10.74	17.29	10.74	0	10.74	17.03
20	Odisha	16.89	35.1	15.6	42.45	15.6	0	15.6	3.9
21	Punjab	17.77	36.52	16.42	31.33	16.42	4.15	16.42	0
22	Rajasthan	33.83	62.59	31.26	27.28	31.26	13.53	31.26	13.53
23	Sikkim	1.92	0.362	1.77	0	1.77	0	1.77	1.37
24	Tamil Nadu	37.7	68.868	34.84	56.62	34.84	0	34.84	0
25	Telangana	18.93	64.17	17.48	57.58	17.48	4.16	17.48	8.74
26	Tripura	8.49	7.08	7.84	4.97	7.84	5.72	7.84	6.75
27	Uttar Pradesh	68.39	118.67	63.19	64.81	63.19	32.02	63.19	32.02
28	Uttarakhand	3.64	13.6	3.37	3.37	3.37	0	3.37	5.84
29	West Bengal	31.28	46.93	28.9	46.53	28.9	0	28.9	0
	Total	607.25	758.5	561	780.89	521.1	103.02*	521.1	158.39*

* Funds against allocations could not be released to most of the States as they had substantial unspent balances.